

Station	Generation (Gwh)		P. LF. (%)	
	1981-82	1982-83	1981-82	1982-83
Kothagudam 'A' (240 MW)	981	1049	47	50
Kothagudam 'B' (220 MW)	502	521	26	27
Kothagudam (C) (220 MW)	514	522	27	27

(b) Renovation of the unit of 110 MW has been carried out, to the extent possible, in Kothagudam thermal power station.

(c) The work of renovation on this unit was completed on 11.02.1983. Work on other units is yet to be taken up.

Promotion of E.P.F. Officers to Higher Posts

9730. SHRI KAMLA MISHRA MADHUKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether higher posts of E.P.F. Organisation such as Legal Officer, Senior, Analyst F.A. and C.A.O. and Additional CPFC are filled from outside 'disregarding the claims of the competent available officers in the E.P.F. Organisation;

(b) whether the E.P.F. Organisation has been examining the suitability or otherwise of its officers for these higher posts and after exhausting the available officers only the outsiders have been brought in ;

(c) whether there is a lot of dissatisfaction amongst the Officers as a result of Government action to bring outsiders as Law Officer, Senior Analyst, and FA and CAO in the Organisation; and

(d) whether Government have taken any steps to train the officers in the EP.F. Organisation so that they can shoulder higher responsibilities for such technical posts.?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) : No posts of Additional C.P.F.C. and Legal Officer exist in the E.P.F. Organisation, Appointment to posts sanctioned and designated as Law Officer, Senior Analyst and FA and CAO are regulated in accordance with the recruitment rules.

(b) In terms of provisions contained in Section 5D(2) of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952, the Central Government being the competent authority makes appointment to the posts of Law Officer, Senior Analyst and FA and CAO in accordance with the provisions of relevant recruitment rules.

(c) There have been some representations in this regard.

(d) Such matters are regulated by the Government's general policy and some officers of the E.P.F. Organisation did receive training in area of administration, accounts, Vigilance, etc.

Telecast of Reports on P.M.'s Programme

9731. SHRI RAM AWADH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) how much "time slot" was used during 1982-83 by Delhi Doordarshan Kendra in telecasting special reports on Prime Minister's programmes and various activities in the country; and

(b) the complete details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a)

and (b) Between April 1982 and March 1983, Doordarshan Kendra, Delhi has telecast special reports on Prime Minister's programmes and various activities in the country during 1982-83 for a duration of 2 hrs. 15 minutes and 23 seconds as given in the Statement attached,

Statements

Statement of special reports on Prime Minister's programmes Telecast from Delhi Doordarshan Kendra during 1982-83.

S. No.	Date	Programme	Duration in	
			Minutes	Seconds
1.	11.6.82	P.M.'s visit to cyclone affected areas of Orissa	10	... 00
2.	1.11.82	P.M.'s visit to Andhra Pradesh	8	... 00
3.	25.2.83	P.M.'s meeting with Foreign Correspondents in New Delhi	27	... 23
4.	12.3.83	P.M.'s Press Conference in Vigyan Bhavan, New Delhi on the conclusion of the Non-Aligned Summit	90	... 00
Total			2 hrs. 15 mts.	23 Secs.

Accumulated Depreciation Allowance with Companies

9732. SHRI SATYASADHAN CHAKRABORTY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have any idea of the actual amount of depreciation allowance accumulated with the companies so far ;

(b) if so, the details of the same; and

(c) if not, whether Government are going to make an assessment of the same in the coming future ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (c) Depreciation represents depletion in the value of fixed assets as a result of their user in business, which being in the nature of expenditure is charged against income before arriving at the net profits. There is no legal requirement under the Companies Act, 1956 for companies to accumulate the amount of depreciation provision made from time to time in their books of account as a separate fund.

The provision for depreciation on fixed assets made by the companies from time